

**Statement**

*Break-up of the average cost of production of crude oil from Bombay off-shore*

Element of cost	Rs./MT	1995-96 US\$/ Barrel
1. Operating cost	362	1.41
2. Recouped cost		
a) Depreciation	11	0.05
b) Depletion	259	1.00
c) Survey and dry wells cost	193	0.75
Sub-total (2)	463	1.80
3. Financing cost		
(a) Interest (Net)	119	0.46
(b) Exchange loss	77	0.30
Sub-total(3)	196	0.76
Total (1+2+3)	1021	3.97
4. Statutory charges		
(a) Royalty	528	2.05
(b) Cess	900	3.50
(c) Sales tax	120	0.47
(d) Octroi & BPT charges	28	0.11
5. Transportation cost	156	0.61
Total cost	2753	10.71

**Probe Against Two Oil Companies in Uttar Pradesh**

1375. SHRI AMAR SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the police officials of U.P. have hushed up the probe against S.B. Petroleum and Sriram Petro Ltd., who have duped several hundred dealers and lakhs of customers, who deposited money with those companies;

(b) if so, what are the details thereof and the action taken against the officers concerned; and

(c) what action Government propose to take against those companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI T.R. BAALU): (a) to (c) The Vigilance Cell of Oil Coordination Committee conducted an investigation into the parallel marketing activities of M/s. S.B. Petroleum Ltd., and M/s. Shree Ram Petroleum Ltd.

The investigation Report was forwarded to the Secretary, Civil Supplies, Govt. of Uttar Pradesh to expedite action on FIRs lodged against M/s. S.B. Petroleum Limited and M/s. Shree Ram Petroleum also to take action against M/s. Shree Ram Petroleum for violation of Kerosene (Restriction on Use and Fixation of Ceiling Price) (Amendment) Order, 1995 as they have not obtained rating certificate, which is mandatory for entering parallel marketing as such violation is actionable under the Essential Commodities Act. It is learned that Economic Affairs Wing of U.P. Police is investigating into the case against M/S S.B. Petroleum and M/s. Shree Ram Petroleum Ltd.

**Moti Khavdi Petro-Refinery Project in Gujarat**

1376. SHRIMATI ANANDIBEN JETHABHAI PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether a private sector enterprise has acquired land for its Moti Khavdi Petro-Refinery Project in Jamnagar district of Gujarat;

(b) if so, the details thereof;

(c) whether there is any provision to employ dependents of the land oustees in those projects, whose land has been acquired;

(d) if so, the number of land outsees and the number of people employed in this project, so far; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI T.R. BAALU): (a) to (e) The Government has issued a

Letter of Intent to M/s. Reliance Petroleum Limited for setting up a 15 MMTPA grass-root Refinery project near Jamnagar, Gujarat.

The Company has reported that 5296 acres of land has been acquired and has offered employment to the land sellers in the ratio of one person per 10 bigha for those who wanted the employment. The Company has paid additional compensation for those who did not seek employment. So far 128 Certificates of employment have been issued, out of which 60 have been provided direct/ indirect employment, depending on their job suitability. For the balance, the company is planning to provide training, etc. to create a suitable job opportunity.

#### **Norms for Release of L.P.G. Connections**

1377. SHRI SANJAY NIRUPAM:  
SHRI AKHILESH DAS:

Will the PRIME MINISTER be pleased to state:

(a) what norms have been laid down for releasing L.P.G. connections to consumers, as per the policy announced recently by Government and the modalities framed for distribution;

(b) whether it is a fact that connections would be made available to consumers on payment of Rs.4000 to the Public Sector Oil Companies; and

(c) if so, what are the details in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI T.R. BAALU): (a) to (c) As per the modified Tatkal Scheme, especially meant for persons in urgent need, which has come into effect from 20.2.97, any person can have an LPG connection under this scheme by paying a non-refundable amount of Rs.4000/-in addition to regular security deposit towards cylinders and regulator, subject to the condition that he does not already possess an LPG connection. The connection will be installed at customer premises by the dealer within seven days

from the date of receipt of application. The application has to be submitted to the distributor or Area Officer of IOC, HPC and BPC.

Under the normal policy, LPG connections are released to the wait listed customers on maturity of their turn, depending on annual enrolment plan, . slack available with the distributor and allotment of new connections to distributor, on payment of normal security charges.

#### **मिट्टी के तेल का अभाव**

1378. श्री रामजीलाल : क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :

(क) देश में मिट्टी के तेल का कितना अभाव है और इसके क्या कारण हैं,

(ख) देश में इसकी खपत कितनी है और उत्पादन कितना है,

(ग) मिट्टी के तेल का कितनी मात्रा में आयात किया जा रहा है और किन-किन देशों से आयात किया जा रहा है तथा किस दर पर, और

(घ) वर्ष 1995-96 के दौरान इस संबंध में कितनी धनराशि की राजसहायता प्रदान की है?

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री टी.आर.बालु) :** (क) मिट्टी तेल देश में कमी वाला उत्पाद है तथा हमारी 40 प्रतिशत से अधिक आवश्यकता आयातों द्वारा पूरी की जाती है। राज्यों को मिट्टी तेल का आबंटन पूर्वाधारों पर अर्थात् विगत में आबंटन और बचत के साथ अतिरिक्त उपलब्धता में से अनुमेय वृद्धि के आधार पर किया जाता है। राज्य सरकारों से समय-समय पर अतिरिक्त आबंटन के लिए अनुरोध प्राप्त होते रहते हैं। परन्तु, उत्पाद उपलब्धता, विदेशी विनिमय और शामिल भारी राजसहायता की कठिनाइयों के कारण राज्यों की संपूर्ण मांग पूरी करना संभव नहीं है।

(ख) संशोधित सनुपातों के अनुसार वर्ष 1996-97 के दौरान मिट्टी तेल का उत्पादन और खपत क्रमशः 6.07 एम एम टी और 968 एम एम टी है।